

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75407 of 2018

(Arising out of Order-in-Appeal No. 97/GHY/CE(A)/GHY/2017 dated 06.11.2017 passed by Commissioner (Appeals) of CGST, Central Excise & Customs Guwahati.

M/s. Maa Kamakhya Coke Industries

IIT College Road,
Gauripur, Amingaon,
Guwahati-781031.

..Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Guwahati.

(NER), Customs House,
Nilomoni Phukan Path,
Christian Basti, Guwahati-781005.

...Respondent

APPEARANCE :

Ms. Raginee Goyal, C. A. for the Appellant

Shri A. K. Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER No.75454/2020

DATE OF HEARING : 05.10.2020

DATE OF DECISION : 05.10.2020

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Anjani Kumar)
Member (Technical)

T. K.